

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 48 of 2012

Dated : 17th April, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Hoogly Chamber of Commerce & Industry

....Appellant (s)

Versus

West Bengal Electricity Regulatory Commission & Anr. ... Respondent (s)

Counsel for the Appellant (s) : Ms. Divya Chaturvedi

Counsel for the Respondent(s) : Mr. Krishnan Venugopal, Sr. Advocate
with Ms. S.S. Chaudhari,
Ms. Amisha Nagarajan,
Mr. Gaurav Raj for R-2
Mr. Pratik Dhar, Mr. C.K. Rai for R-1

ORDER

It is submitted that Respondent No. 2 has filed reply on 16.04.2012. Mr. Pratik Dhar undertakes to file vakalatnama on behalf of the Commission today. The learned counsel for the Commission seeks sometime to file reply. He is directed to file reply on or before 1st May, 2012.

The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly, she is directed to file the same on or before 7th May, 2012 after serving copy on the other side.

Post the matter on **08.05.2012**.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Vs/ak

